SHRI GURUDAS DAS GUPTA: Madam, about these Bills. My point is this. I would respectfully request the hon. Minister looking after Parliamentary Affairs to let us know as to how this miracle was achieved. How could the Government get the formalities completed in the Rashtrapati Bhavan so swiftly? We would like to know. (Interruptions) How could this miracle have been achieved? (Interruptions) I have a right to ask. 1 am only saying....

THE DEPUTY CHAIRMAN: Your right will^e protected.

SHRI GURUDAS DAS GUPTA: My only point is this. Would the hon. Minister enlighten the House on how this miracle Was achieved? May I know how it could be done so swiftly in this ease, whereas, in other cases, the Government has been found to be following a totally dilatory tactics?

SHRI ,GHULAM NABI AZAD: Mr. Gurudas Das Gupta, you are left, not right.

THE DEPUTY CHAIRMAN: Let me just point out. I would like to remind the House. For the last couple of weeks, couple of months, and even years. Members of Parliament were agitating on the issue of their salary and allowances. They were getting a salary of just Rs. 1,500/-.

There was a Committee appointed by the Presiding Officers of both the Houses to discuss this matter. This matter was raised in the House. Perhaps, you were nat present. Mr. Biplab Dasgupta was present over here. Mr. Malhotra, Mr. Chavan and Mr. Pranab Mukherjee also

- contributed. From the Chair, I also contributed. While we are talking about the other issues, this was a major point over which the Members
- . were concerned—about their facilities.

It is the responsibility of the Chair—while I am here, or, the hon. Chairman is here—to protect the rights and privileges of the Members of Parliament. When the Chair gives a direction to the Government, it is the rgsponsibifity of the Government to reply to that. That is the reason why the Government has come up with this. I am happy, the Government has responded. They went and got the assent of the President.

Now, Mr. Gurudas Das Gupta, if you, had asked me about the other Bills, if you had asked for a direction, I would have asked I'he Government to bring them up. But you did not use your authority. You did not use your privilege. You are at a loss. If you had asked me, I would have done it.

In this case, we gave a promise. We went to the Prime N4inister. We discussed with him. We explained to him the problem. It is not that Members of Parliament are doing something clandestinely. We are doing something honourable. It is our responsibility. I must make it very clear that what we are doing today is not something which is beyond the power of the Government, or , it is something which is outrageous. It is something which is decent and proper.

SHRI GURUDAS DAS GUPTA: Madam, I never said that it is clandestine. I only wanted to know from the Government as to why the Government did not move so swiftly in respect of the other things also. I never said that it is clandestine.

THE DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta, now that you have understood very well...,(Interruptions) Mr Gurudas Das Gupta, now that you have understood the reason, I am sure that next time you will use your privilege. You ask the Chair. It will protect you. Don't worry.

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT(AMENDMENT) BILL, 1998

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF TOURISM (SHRI MADAN LAL KHURANA): Madam Deputy Chairman, I beg to move :

"That the Bill further to amend the Salary, Allowances and- Pension of Members of Parliament Act, 1954, as passed by Lok Sabha, be taken into consideration."

The question was proposed.

DR. BIPLAB DASGUPTA (West Bengal): Madam, I want to say...

THE DEPUTY CHAIRMAN: Do you want an amendment to this, or do you want to make a speech?

DR. BIPLAB DASGUPTA: I have got just two simple points to make.

THE DEPUTY CHAIRMAN: No. If you want an amendment, I will permit you when I will be disposing of the clauses. ...(Interruptions)...

The motion has been moved. Don't worry.

Dr. Biplab Dasgupta will say that he wants his salary to go to the Poor Members Fund. ...(Interruptions)...

SHRI SATISHCHANDRA SITARAM PRADHAN (Maharashtra): Madam, there is an urgent telephone call for Dr. Biplab Dasgupta. People are waiting outside for this privilege. ...(Interruptions)...

DR. BIPLAB DASGUPTA: Madam, number one, I feel that that it is a bit odd that we are fixing our own salary. .. .(Interruptions)..

Just a minute. I very much agree with the proposal once made by the hon. Chair that two persons, the Chairman of Rajya Sabha and the Speaker of the Lok Sabha who are not Members of Parliament, should be entrusted with this. Well, the Speaker is a Member of Parliament. ...(Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Ibrahim, please don't interrupt. Just one minute. Perhaps, you were not present in the House. The comment was made by me from the Chair. I wanted the Government to repeal the Bill and give the responsibility of fixing Members' salary, allowances and their privileges to the hon. Chairman of Rajya Sabha and the hon. Speaker of the Lok Sabha so that it comes in a proper order and that we do not have to go to the Government again and again for them. Let the Presiding Officers decide about them.

DR. BIPLAB DASGUPTA: That is right.

Point number two. Madam, just to put the whole issue beyond controversy, I have suggested a number of times to the Joint Committee on Salaries and Allowances, and there is no purpose in my suggesting it now, just to index it. Let us take the salary which

was given to MPs in 1952. Let us adjust it with the cost of living index. Maybe, it will be much more than what has been suggested here. I do not know. But that will give an objective, rational basis. Rather than fixing the salary at Rs. 4,000/- or Rs. 8,000/- or Rs. 3,000/-arbitrarily...(Interruptions)...

THE DEPUTY CHAIRMAN: He is right. He is correct. What he is talking is correct.

PROF. VIJAY KUMAR MALHOTRA (Delhi): He is talking sense. ...(Interruptions)...

DR. BIPLAB DASGUPTA: Madam, rather than arbitrarily fixing the salary, by picking up a number or by relating it to some civil servants' salary so that if the civil servants' salary goes up, our salary also goes up, which was suggested in some quarters and which I think is ridiculous—some suggestions like this came up—it would be much better to take the salary in 1952 and to allow it to be subject to the cost of living index. On the basis of that figure, we can work out the salary to be fixed for MPs.

Number three. Madam, another possibility is that, to get it out of a discussion in this House to make it non-controversial, what we fix now should be subjected to the cost of living index.

Number four, because there is no subjective basis and there will be no discussion on this in the House—even today there is no time for a discussion on this, and no time has been allocated by the Business Advisory Committee for its discussion—as a party, we are finding it difficult to support it at this stage.

The last point I will make is the point made by Mr. Gurudas Das Gupta, that it cannot be that for some laws it is possible to work out this problem with financial memorandum within minutes. For others, it takes days.

THE DEPUTY CHAIRMAN: I have given that answer.

DR. BIPLAB DASGUPTA: I am very much impressed by the efficiency of the Parliamentary Affairs Minister that he could get it done in a few hours. I am sorry about the lack of efficiency of the Minister of Information. She could not bring the Bill here in the House. (Interruptions) That also should be seen.

THE DEPUTY CHAIRMAN: Once a thing has been answered, you should not take the time of the House.

DR. BIPLAB DASGUPTA: Madam, in a democracy we have a right to speak. I have a different view. I am also trasparent. I have been saying this repeatedly in different meetings. In the meeting of the Joint Select Committee on Members Salaries and Allowances, I was not allowed to speak. Why are they interrupting me? The point is, until and unless there is a rational basis for fixation of the salaries, it cannot be simply that you pick up some figures from somewhere and put it up there. (Interruptions) What is this? I know what I am saying is not going to be popular Since I am saying so, you should listen to me. What I am saying is that for that particular reason. Members of my party and perhaps Members of some other parties, would not be able to participate in the voting.

THE DEPUTY CHAIRMAN: I want to remind you that all these tables were taken into cosideration. If you link it to the rise in the price index, the Members of Parliament perhaps will get Rs. 50,000/- per month. Would you like that? (Interruptions)

SHRI BRANAB MUKHERJEE (West Bengal): I would like to submit that it has never been the practice that what we discuss in the Parliamentary Committees, we should bring that on the floor of the House. It is an understanding. It is a principle. 1 presided over the meeting of the Joint Committee on Members' Salaries and Allowances. In the first meeting there was a unanimous decision. In the second meeting, there was only one dissenting voice. A Member definitely has a right to dissent from a decision taken by the Committee or by others, but at the same time, in a corporate functioning always we go by the majority view and some sort of a consensus. Therefore, Dr. Dasgupta is totally entitled to have his view and to put it as a note of dissent. But, it would not be desirable—I would not have mentioned it, if he had not mentioned the deliberations of the meeting of the Joint Committee of Members' Salaries and Allowances. He is a seasoned Parliamentarian. He should follow the practice and he should not bring in these things.

SHRI J. CHITHARANJAN (Kerala): Madam, I may be allowed to speak.

(Amendment) Bill. 1998

THE DEPUTY CHAIRMAN: Do you want to speak now? Yours is an amendment. When the time for amendment comes I will allow you to speak.

SHRI J. CHITHARANJAN: All right.

SHRI GURUDAS DAS GUPTA: Madam. I may be allowed to speak.

THE DEPUTY CHAIRMAN: You just make your point.

SHRI GURUDAS DAS GUPTA (West Bengal): I will make my point very briefly. Madam, I will request my hon. colleagues not to interrupt. I understand that I have also a right to oppose, I have also a right to dissent and I have also a right to resent. It is for you to accept my views. It is for you to reject my views, (Interruptions) Madam, I should not be prevented from speaking. I will make a short point.

THE DEPTUY CHAIRMAN: Nobody will prevent you from speaking. They are only commenting. I will tell you later.

SHRI GURUDAS DAS GUPTA: 1 know Madam, that I am out of tune with views of the overwhelming majority of the Members of the Rajya Sabha on this particular matter. I should say that the right to oppose, the right to dissent and the right to resent is my inherent right. Keepiing that in view I seek to oppose this Bill unequivocally. I must say just one sentence on why I oppose this Bill.

When lakhs of workers of the public sector undertakings are being denied wages, when forty per cent of the people are living below the poverty line, I think ... (Interruptions)...

DR. BIPLAB DASGUPTA: Madam, what is this? Why are they not allowing him to speak? ...(Interruptions)...

THE DEPUTY CHAIRMAN: Please sit down. I have not permitted you. Let him /Complete. I would like to tell Members minute, ..(Interruptions)... Just a ..(Interruptions)... Please, one second. If Mr. Gurudas Das Gupta feels about the salaries for workers, so also we do. It does not mean that if Members of Parliament are getting this

money, it is from the salaries of workers. This money is entirely from a different fund which the Government has got. They are not tAing it. Please make, your point. Please don't interrupt him.

SHRI GURUDAS DAS GUPTA: Madam, I must say according to my conscience. My speech cannot be dictated. ...(Interruptions)... My speech cannot be dictated. ...(Interruptions)... My speech cannot be dictated.

THE DEPUTY CHAIRMAN: Please don't interrupt him. If you interrupt hira, it will amount to that that you are taking away the salaries of workers. So, please don't interrupt him

SHRI GURUDAS DAS GUPTA: Madam, my speech cannot be interrupted. It cannot be resented. ...(Interruptions)... Madam, I appeal to my friends, to my colleagues from all sides ...(Interruptions)... It is very unfortunate that I am not being allowed to speak. ...(Interruptions)... I feel I am speaking from my conscience. I feehsuch a poor country as Jndia is, cannot afford to pay such an increase in salaries and allowances to Members of Parliament. Therefore, I oppose this Bill. ... (Interruptions)...

THE DEPUTY CHAIRMAN: I am unable to understand why we are so agitated. We should not be agitated. If Dr. Biplab Dasgupta and Mt^ Gurudas Das Gupta feel sorry for the workers, if they don't want to take the money,' they are Tree not to take the money. I don't imderstand ...(Interruptions)... They are free (Interruptions)... Please, one second.

SHRI JIBON ROY (West Bengal): Madam, what is the use of referring it to ...(Interruptions)...

THE DEPUTY CHAIRMAN: I must say that when a Bill is passed in the House, it gives some benefits to some Members. It is not compulsory for every Member of draw it. He can always not draw it.

SHRI JIBON ROY: It is* ...(Interruptions)...

SHRI GURUDAS DAS GUPTA: This is an unfortunate statement from the Chair. ...(Interruptions)... This is an unfortunate-statement from the Chair.

DR. BIPLAB DASGUPTA: Madam, it is very unfortunate statement.

SHRI GURUDAS DAS GUPTA: Madam, we oppose this Bill. It is a very unfortunate statement from the Chair. We never expected it from the Chair.

DR. BIPLAB DASGUPTA: This is an unfortunate statement. We may be allowed to express our views. We are not criticising you. But your statement is very unfortunate.

SHRI GURUDAS DAS GUPTA: Madam, your statement is very unfortunate. ...(Interruptions)... We cannot sit here. We stage a walk-out.

[At this stage some hon. Members left the Chamber]

DR. BIPLAB DAS GUPTA: Madam, your statement is very unfortunate. We also state a walk-out.

[At this stage some hon. Members left the Chamber]

THE DEPUTY CHAIRMAN: Let me deal with it. ..(Interruptions).. Please, I don't mind it. I have not said anything against them. I have never said anything derogatory against them. I merely said anybody in this country, in a democratic .set-up is free to draw'.4 privilege or not to draw a privilege. Is it derogatory?

SOME HON. MEMBERS: No.

DR. ALLADI *P.* RAJKUMAR (Andhra Pradesh): Not at all.

THE DEPUTY CHAIRMAN: I only said that in a democracy, the view of the majority prevails. I never wanted a voting on this Bill in the House. If there is a voting, naturally, they will be in a minority. I know that Members have their own views. I did not cast any aspersion about their motivation.

8.00 P.M. As to why they said so.

Whatever reason they may be having—perhaps they want wages for the workers—I do not deny that. But it is not compulsory for anybody to take it. They are free. If they want to take it, it is up to them. I never said anything derogatory to them. If I do not want to take it, I will say that I do not want to take it. The Government cannot fotpe me to take the money. There are many privileges which I do not take. It

^{*}Expaiged as ordered by the Chair

does not mean that I am hurting anybody. Why should they ..(Interruptions)...

SHRI SATISHCHANDRA SITARAM PRADHAN: Madam, they have used the word against the Chair. That should be expunged.

PROF. VIJAY KUMAR MALHOTRA: The word 'unfortunate' should be expunged.

THE DEPUTY CHAIRMAN: Okay. Let us see what they have said.

The main thing is, I have been presiding over this House for the last 13 years. I have seen the most difficult times in this house. If the Members of the Left parties feel more about the poor, let them feel. I do not have any objection to it. But we are not taking their money. The message should not go that the Members of Parliament are drawing from the salaries of the poor and that is why wages are not being paid to the PSU workers. I presided over this House and I asked the Labour Minister to take care of the workers of the PSUs who were not being paid money. Why should this rmpression go to the country'that the Members of Parliament^e drawing seme mone[^] for their benefit and luxury and they are not allowing the poor people in the country their salaries and they are starving? This is not fair. This is unfair. Now, Mr. Khurana. (hiierruption).

SHRI S.R. BOMMAI (Karnataka): Madam, ...(Interruptions).

THE DEPUTY CHAIRMAN: Let him say what he wants to.

SHRI S.R. BOMMAI: Madam, when hon. Member Mr. Gurudas Das Gupta, referred to

salaries not being paid by the public undertaking, it reflects on the Members who are sitting here supporting the Bill, to the effect that we are not interested in the paymeftt of salaries to workers

of the public undertakings. It reflects on the hon. Members of this House. The fact that we

supporting the Bill does not mean that we are not interested in the workers.

THE DEPUTY CHAIRMAN: Exactly.

SHRI S.R. BOMMAI: We are equally-in fact, more—interested in workers. Thwcfbre, the observation of Mr. Gurudas Das Oup.ta, bringing in the interest of workers here, is not correct and it is not batting the hon. Member.

THE DEPUTY CHAIRMAN: Now, the question is:

"That the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1998, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: la the light of whatever has been said, I think the amendments proposed would be withdrawn. There is an amendment by Mr. Balwant Singh Ramoowalia. There is another amendment for a change in clause S where the word "spouse' comes. I would like the Minister to make it "companion" because in his party there are many people who are not married and they will not be able to take it. ...(Interruptions).

श्री मदन खुराना : मैडम, जो यह बात हुई है, मूझे लगता है कि स्पाउस वाला शब्द तो ठीक है कि पति-पत्नी दोनों फर्स्ट क्लास ए.सी. में आए लेकिन कोई सिंगल है, विडो है या बैचलर है, उसके लिए ...(व्यवधान)... इसका परपज यह था कि जब कोई मेंबर आफ पार्लियामेंट अपनी पत्नी के साथ आता है या पत्नी पति के साथ आए परपज यह है कम्पैनियन एक पति-पत्नी हैं अब तुम किसी को भी ले आओ...(व्यवधान)...

श्री ओ0 राजगोपाल : जिसकी पत्नी नही है...(व्यवधान)...

श्री मदन लाल खुराना : अब आप किसी और को ले आओगे...(व्यवधान)...

THE DEPUTY CHAIRMAN: Don't create a confusion in the House, Mr. Malbotra, if you want to give a privilege to a Member it^should be given in a proper way. Suppose, a Mernb is a lone lady. She is trsvellmg. She Wants Jo take another lady with her. Then why should you object do it?. -

शादी नहीं की, आबादी नहीं बढायी, उसके बाद यह प्रीविलेज भी नहीं लें This is not fair.

श्रीमती वीणा वर्मा (मध्य प्रदेश) : मैडम।

उपसभापति : अभी एक मिनट रुकिए आपका आएगा ...(व्यवधान)...

Malhotra Ji, this is not fair, I won't agree to it .. (Interruptions) Shrimati Veena Verma, don't create a confttsion. Mease wait for a minute.

(Amendment) BUI, 1998

श्री सतीश प्रधान: मैडम, अभी हनुमनतप्पा जी ने जो सजैशन दिया है, हम हिन्दुस्तान में कहीं भी घूम सकते हैं लेकिन वाइफ को लेकर नही घूम सकते हैं सिर्फ प्लेस ऑफ रैजीडेंस टू दिल्ली, इतना ही प्रवास कर सकते हैं, ऐसा अमैंडमेंट हो रहा है मेरा कहने का मतलब है कि जैसे हम कहीं भी घूम सकते हैं, हमारे साथ वाइफ भी घूम सकें ...(व्यवधान)... आपका जो प्रोवीजन है...(व्यवधान)...

श्री मदन लाल खुराना : वह तो ठीक है...(व्यवधान)...

श्री सतीश प्रधान : आपका प्रोविजन अलग है...(व्यवधान)...

गृह मंत्री (श्री लाल कृष्ण आडवाणी) : मैडम, मेरे ध्यान में लाया गया कि जो बिल वहां से पास हुआ हैं, उसमें कहा गया है:

Allow the spouse of the Member to travel free in all rail journeys in first class, airconditioned or executive class in all States from the scheduled place of residence to Delhi and back against the present to and fro airconditioned two-tier rail journey etc. etc., the usual place of residence to Delhi and back. उसके बारे में हनूमनतप्पा जी ने और आपने सूझाव दिया कि इसको लिमिट करना, यूजअल प्लेस ऑफ रैज़ीडेंस टू दिल्ली एंड बैंक, उसकी बजाय आप जनरल कर दीजिए । मैंने कहा कि इसमें सरकार को आपत्ति नही होगी लेकिन यह जरूर है कि यहां से अगर इस प्रकार का संशोधन होगा तो लोक सभा में उसको फिर से भेजना पड़ेगा...(व्यवधान)... लेकिन उसका इस नाते कभी नहीं मैंने सोचा था कि जो कम्पैनियन की सविधा हमको दी गयी है उसको सबको,दोनों को फर्स्ट क्लास एयर कंडीशन किया जाए, यह कल्पना नही थी स्पाउस के बारे में व्यवस्था उस सदन ने की थी कि स्पाउस जो है, हज़बैंड और वाइफ वे दोनों साथ-साथ फर्स्ट क्लास एयर कंडीशन में अपने प्लेस ऑफ रैज़ीडेंस से दिल्ली आ सकते हैं या वापिस जा सकते है। उसको परिवर्तित करने का जब सुझाव आया कि उसको प्लेस ऑफ रैज़ीडेंस टू दिल्ली लिमिट मत करिए, इसको आप जनरल कर दीजिए, उसको मैंने माना है।

SHRI PRANAB MUKHERJEE: Madam, \ would like to submit one point. If we accept the amendment and pass it today, again it will have to go to the Lok Sabha and after getting it passed in the Lok Sabha, it will have to come to this House. This House is going to be adjourned today. Therefore, the Bill will not

be operational. Therefoe keeping that in view, if you want to make it effective from this Session itself, then don't make any amendment.

उपसभापति : अभी कुछ अमैडमेंट नही आएगा।

श्री मदन लाल खुराना : नैक्स्ट सैशन में आ जाएगा।

श्री सतीश प्रधान : मैडम,...(व्यवधान)...

उपसभापति : एक मिनट बैठ जाइए, प्रधान साहब, ऐसा मत करिए। कनफ्यूजन मत करिए।

SHRI GHULAM NABIAZAD (Jammu and Kashmir): The amendment should be brought in the next Session.

SHRI N.K.P. SALVE (Maharashtra): Madam, in view of what Mr. Mukherjee has said, shall we take what the Home Minister has said as an assurance to this House and that in the next Session, the amendment will come?

श्री मदन लाल खुराना : मेरी रिक्वेस्ट थी कि इसे एज इट इज पास कर दीजिए। संशोधन अगली बार हम यहां ले आएंगे । हम यह प्रॉमिस कर रहे हैं कि हम अगली बार संशोधन ले आएंगे। जैसा आप कह रहे हैं, वह संशोधन ले आएंगे। इस समय इसे एज इट इज़ पास कर दीजिए।

THE DEPUTY CHAIRMAN: In the light of the commitment made by the Minister for Parliamentary Affairs and in the light of the technical difficulty that our House gets adjourned today and we cannot get the Bill back and pass it, we will pass it as it is. The discrepancies and other points which are there would be taken into consideration in the next session. He will take care of them. So, I believe that everybody has withdrawn his amendments.

श्री बलवन्त सिंह रामूवालिया (उत्तर प्रदेश) : मैडम, मैं कुछ बोलना चाहता हूं।....

उपसभापति : अभी नही बोलिए।

I am not allowing anybody to speak.

श्री बलवन्त सिंह रामूवालिया : मैडम,मैं अमेंडमेंट पर बोलना चाहता हूं।...(व्यवधान)...

उपसभापति : आप अभी कुछ नही बोलिए ।

Please sit down. I am not allowing anybody to speak.

श्री बलवन्त सिंह रामूवालिया : मैडम, मैंने अमेंडमेंट विदड़ा नहीं किया है। उपसभापति : आपने मूव ही नही किया है । आपको कानून सिखाना पड़ेगा । जब तक आप अमेंडमेंट मूव नहीं करेंगे तब तक विदड़ा भी नहीं कर सकते है ।

I have not permitted you to move it.

We shall now talce up clause-by-ciause consideration, of the Bill.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MADAN LAL KHURANA: Madam, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE SALARIES AND ALLOWANCES OF OFFICERS OF PARLIAMENT (AMENDMENT) BILL, 1998

THE MINISTER OF PARLIAMENTARY-AFFAIRS (SHRI MADAN LAL KHURANA): Madam, I beg to move:

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953, as passed by Lok Sabha, be taken into consideration."

The question was put and the motion was adopted

THE DEPUTY CHAIRMAN: Now we shall take up clause by-clause consideration of the Bill

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MADAN LAL KHURANA: Madam, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE GOVERNORS (EMOLUMENTS ALLOWANCES AND PRIVILEGES) AMENDMENT BILL, 1998.

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): Madam, I beg to move:

"That the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982, as passed by Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI L.K. ADVANI: Madam, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE PRESIDENT'S EMOLUMENTS AND PENSION (AMENDMENT) BILL, 1998

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): Madam, I move"

"That the Bill further to amend the President's Emoluments and Pension Act, 1951, as passed by Lok Sabha be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 arui 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI L.K. ADVANI: Madam, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

ANNOUNCEMENT RE. CANCEL-LATION OF SITTINGS ON 13TH AND 14TH AUGUST, 1998

THE DEPUTY CHAIRMAN: Before I ask the Minister of Civil Aviation to make his statement, I have to make an announcement.